

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES.

NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

INITIAL PUBLIC OFFERING OF EQUITY SHARES OF INTELLIUS RECODE LIMITED ON THE MAIN BOARD OF BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS").

PUBLIC ANNOUNCEMENT



INTELLIUS RECODE LIMITED

(formerly known as Intellius Recode Private Limited)

(Please scan this QR code to view the DRHP alongwith Draft Abridged Prospectus)

Our Company was incorporated as "Intellius Recode Private Limited", a private limited company under the provisions of Companies Act, 2013, pursuant to a certificate of incorporation dated July 9, 2018, issued by the Registrar of Companies, Central Registration Centre. Subsequently, upon conversion of our Company from a private limited company to a public limited company, pursuant to a special resolution passed by our Shareholders at the extra-ordinary general meeting on September 25, 2025, the name of our Company was changed to "Intellius Recode Limited" and the Registrar of Company, Central Registration Centre issued a fresh certificate of incorporation dated December 17, 2025. For further details, see "History and Certain Corporate Matters – Brief History of our Company" on page 285 of the Draft Red Herring Prospectus dated March 27, 2026 ("DRHP").

Corporate Identity Number: U72900TN2018PLC123591, **Website:** www.recodesolutions.com

Registered and Corporate Office: 2nd Floor, Module 6, North Block, Phase II, IG-3 Infra Ltd IT SEZ, Pallavaram, Thoraiakkam, Chennai – 600 097, Tamil Nadu, India. **Contact Person:** Achuthan Raman, Company Secretary and Compliance Officer; **Telephone:** +91 44 6610 7300; **E-mail:** cs@recodesolutions.com

OUR PROMOTERS: RECODE SOLUTIONS INC., PRASANNA SRINIVASAN RAMASWAMY AND SIVATHANUPILLAI ADHIKESAVEN NADARAJAPILLAI

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE ₹ 10 EACH ("EQUITY SHARES") OF INTELLIUS RECODE LIMITED ("OUR COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [●] MILLION (THE "OFFER"). THE OFFER COMPRISES OF A FRESH ISSUE OF UP TO [●] EQUITY SHARES BY OUR COMPANY AGGREGATING UP TO ₹ 1,170.00 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 1,290,000 EQUITY SHARES (THE "OFFERED SHARES") AGGREGATING UP TO ₹ [●] MILLION BY RECODE SOLUTIONS INC. ("PROMOTER SELLING SHAREHOLDER") (THE "OFFER FOR SALE"). THE OFFER SHALL CONSTITUTE [●] % OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

NOTICE TO INVESTORS

Transfer of Equity Shares by the Promoter

This is in furtherance to the DRHP. Additionally, with reference to regulation 54 of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended ("SEBI ICDR Regulations") and the directive dated July 4, 2023, issued through an e-mail from the Securities and Exchange Board of India ("SEBI Directive") pursuant to which, our Company is required to intimate the National Stock Exchange of India Limited ("NSE") and the BSE Limited ("BSE") and along with the NSE, the "Stock Exchanges") in the event of transaction of shares aggregating up to 1.00% or more of the paid-up equity share capital of our Company by the Promoters and members of our Promoter Group.

Our Company has received an intimation dated October 22, 2026 from one of the Promoters, namely, ReCode Solutions Inc, that they have undertaken a transfer of 5,43,802 Equity Shares ("Sale Shares"), representing 5.43% of the Company's pre-Offer paid-up Equity Share capital, at a price of ₹331 per Equity Share ("Transfer"), in the manner set forth below:

Date of the transfer / transaction	Name of the Promoter / Transferor	Name of the Acquirer / Transferee	Number of Equity Shares transferred	Percentage of pre-Offer Equity Share Capital of our Company (%)	Transfer price per share (in ₹)	Total consideration (in ₹ million)
October 22, 2026	ReCode Solutions Inc.	Vanaja Iyer	1,51,057	1.51	331.00	50.00
		Siddharth Iyer	60,422	0.60	331.00	20.00
		Nishant Aggarwal	45,317	0.45	331.00	15.00
		Wealthwave Capital Trust- Wealthwave Capital Fund	1,81,268	1.81	331.00	60.00
		Pranav Naresh Chheda	30,211	0.30	331.00	10.00
		Varsha Jitesh Jain	15,105	0.15	331.00	5.00
		J Siddharth	60,422	0.60	331.00	20.00
		Total	5,43,802	5.43		

Please note that the above-mentioned acquirer/purchasers of the Equity Shares are not connected with our Company, its Subsidiary, its Promoters, members of its Promoter Group, Directors, KMPs, SMPs, or the Group Company, in any manner.

BOOK RUNNING LEAD MANAGER



Inga Ventures Private Limited
1229, Hubtown Solaris, N.S. Phadke Marg,
Opp. Telli Galli, Andheri (East), Mumbai - 400 069, Maharashtra, India
Telephone: +91 22 6854 0808
E-mail: recodeipo@ingaventures.com
Website: www.ingaventures.com
Investor grievance e-mail: investors@ingaventures.com
Contact person: Kavita Shah
SEBI Registration Number: INM000012698

REGISTRAR TO THE OFFER



MUFG Intime India Private Limited
(formerly Link Intime India Private Limited)
C-101, Embassy 247, L.B.S. Marg, Vikhroli (West),
Mumbai - 400 083, Maharashtra, India
Telephone: +91 810 811 4949
E-mail: intelliusrecode ipo@in.mpmms.mufg.com
Website: www.in.mpmms.mufg.com
Investor grievance e-mail: intelliusrecode ipo@in.mpmms.mufg.com
Contact person: Shanti Gopal Krishnan
SEBI Registration Number: INR000004058
CIN: U67190MH1999PTC118368

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For **INTELLIUS RECODE LIMITED**
(formerly known as Intellius Recode Private Limited)
On behalf of the Board of Directors
Sd/-

Place: Chennai
Date: October 23, 2026

Achuthan Raman
Company Secretary and Compliance Officer

INTELLIUS RECODE LIMITED, (formerly known as Intellius Recode Private Limited) is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public issuance of its Equity Shares and has filed the DRHP dated March 27, 2026 with SEBI and the Stock Exchanges. The DRHP along with Draft Abridged Prospectus is available on the website of SEBI at www.sebi.gov.in, as well as on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.recodesolutions.com and on the website of the Book Running Lead Manager ("BRLM"), i.e. Inga Ventures Private Limited at www.ingaventures.com. Any potential Bidders should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see "Risk Factors" on page 25 of the DRHP. Potential Bidders should not rely on the DRHP filed with SEBI and the Stock Exchanges for making any investment decision and should instead rely on the RHP, when filed, for making investment decision.

The Equity Shares have not been, and will not be, registered under the United States Securities Act of 1933, as amended (the "U.S. Securities Act") or any state law of the United States and may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act or any state law of the United States. Accordingly, the Equity Shares are being offered and sold only outside the United States in "offshore transactions" as defined in and in reliance on Regulation S under the U.S. Securities Act and in accordance with the applicable laws of the jurisdiction where those offers and sales occur. There will be no public offering of the Equity Shares in the United States.